

(c) the number of ad-hoc promotion done in Draughtsman, Head Draughtsman posts in A.I.R. and Doordarshan Directorate during the last three years; and

(d) reasons for not doing regular promotions in these cases as yet?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) and (b). There is no post in this grade in A.I.R. in Doordarshan 1 post exists for which recruitment rules have not yet been framed. The post has been filled up by the appointment of the senior most Departmental Draughtsman Grade I.

(c) No such promotion was made in 1981; 1 promotion was made in 1980 and 4 in 1982, all in the Draughtsman Grade.

(d) Out of the 5 promotions mentioned in the reply to part (c), the 1980 case has been regularised. The remaining have been made only in short duration temporary posts; their regularisation depends whether such posts would continue.

#### Registration of Companies during 1982-83.

2554. SHRI HANNAN MOLLAH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many new companies were registered during last one year upto 31st January, 1983 State-wise, the figures of registration for the last five years, year-wise and State-wise; and

(b) how many companies got letter of intent during the period, State-wise, and the figure of last five years also, year-wise and State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI GHULAM NABI AZAD): (a) Statement I laid on the Table of the House. [Placed in Par-

liament Library. See No. LT|6090|83] shows the year-wise and State-wise number of companies limited by shares registered during the last ten months from 1-4-1982 to 31-1-1983 as well as during the last five years, viz., 1977-78 to 1981-82.

(b) Statement II laid on the Table of the House. [Placed in Parliament Library. See No. LT-6090|83] shows, information supplied by the Ministry of Industry regarding the year-wise and State-wise letters of Intent issued during the last five years, viz., 1978 to 1982 and also in January, 1983.

#### Action Against Directors of Swadeshi Cotton Mills Limited

2556. SHRI NATHU RAM MIRDHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state what action have Government taken or propose to take against the erstwhile Directors of Swadeshi Cotton Mills Company Limited for various breaches of provisions of the Companies Act as found in the recent inspection by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI GHULAM NABI AZAD): The findings in the inspection report submitted to Government under section 209-A of the Companies Act on M/s. Swadeshi Cotton Mills Company Limited are under consideration of the Company Law Board and suitable action, as warranted would be taken.

#### Coal in Rajmahal in Bihar

2557. SHRI NAVIN RAVANI: Will the Minister of ENERGY be pleased to state:

(a) whether Rajmahal in Bihar has established itself on the coal map of India by offering the nation its huge hidden treasure of coal;

(b) if so, the estimated quantity of coal in this field; and

(c) whether the work for extracting coal has been started?